

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

10.

C.P.(CAA)/157(MB)/2022
c/w C.A.(CAA)/115(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES: Art Capital (India) Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

This matter is heard through Video Conference:

1. Mr. Hemant Sethi a/w Ms. Devanshi Sethi and Tanaya Sethi, Ld. Counsel for the Petitioner Companies present. Ms. Aparna Mudiam, Dy. Director, O/o RD(WR) present. Ms. Neha Bhide, Ld. Counsel for the Enforcement Directorate present.
2. Representative of the RD submits that since it is connected matter of the DHFL and they require two weeks' time to get necessary clarification from the SFIO.
3. Ld. Counsel for ED has filed an affidavit. However, seeks time to provide clarifications on the information provided in the affidavit and to provide NOC to proceed in the matter.
4. List this matter on **06.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)